

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
Principal Bench, New Delhi**

Original Application No. 581/2019

Residents of Gram Panchayat Jatal,
District Sonipat

Applicant

Vs.

State of Haryana

Respondent

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(Nazimuddin)

Scientist-E

Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar
Delhi- 110032.

Date: 01.12.2021

Place: Delhi

Progress Report in the matter of Original Application No. 581/2019: Residents of Gram Panchayat Jatal, District- Panipat Applicant Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 04/11/2020.

1. Background and Directions of Hon'ble NGT:

The matter in OA No. 581 /2019; Residents of Gram Panchayat Jatal, District Panipat , Applicant Versus State of Haryana Respondent, is related to pollution caused in the nearby villages, during management of fly ash by Panipat Thermal Power Plant.

In the above matter, Hon'ble NGT vide order dated 04/11/2020 (copy attached as **Annexure-1**) directed as under:

"In view of separate order passed today in O.A. No. 117/2014, Shantanu Sharma v. UOI, further action may be taken with regard to the Thermal Power Plant, Panipat on same pattern by a joint Committee of CPCB and the Haryana State Pollution Control Board. The CPCB will be the nodal agency for coordination and compliance."

2. Compliance of the Orders of Hon'ble NGT:

In compliance of the Orders of Hon'ble NGT, a Joint Committee comprising of the following members was constituted:

- i) Dr. Narender Sharma, Additional Director, Central Pollution Control Board (CPCB), Regional Directorate, Chandigarh
- ii) Er. Sanjeev Kumar, SEE, Haryana State Pollution Control Board (HSPCB), Panchkula

It was directed by Hon'ble NGT to take action with regard to Thermal Power Plant, Panipat (OA No. 581/2019) on the same pattern, as per order passed in the matter of O.A. No. 117/2014; Shantanu Sharma Vs. UOI on 04/11/2020.

Therefore, joint committee studied the order passed in the matter of O.A. No. 117/2014 and the compliance submitted by CPCB and the following two points were found to be applicable in the matter of O.A. No. 581/2019, by the Joint Committee:

- i. Environmental Compensation on account of non-utilization of 100% ash for the years 2018 (2018-19) and 2019 (2019-20).
- ii. Assessment of the Damage caused to environment and public health.

The Joint Committee visited the site on 1/7/2021 and 5/8/2021. The following details were sought by the Joint Committee from the Thermal Power Plant, Panipat, so as to compute the environmental compensation and also to assess the damage caused to the environment and public health in the nearby villages, as alleged by the applicant in the Original Application No. 581/2019:

Ref. 30/11/21

- i. The drawings of the Ash Dykes of Panipat Thermal Power Plant (PTPP)
- ii. Mapping of the sprinklers provided in the as dyke area
- iii. Last EIA report of the project of the year 2004
- iv. Peizometer data for the ground water level and quality in the premises of PTPS and Ash Dykes
- v. Power generation data since the year 2015
- vi. Coal Consumption data since the year 2015
- vii. Ash generation data since the year 2015
- viii. Ash utilization data since the year 2015
- ix. Permission of CGWA for the bore-wells installed in the premises of PTPP and in ash dykes along with ground water analysis reports.
- x. Ambient air quality monitoring data for the last six months
- xi. Water consumption data for the water used, for sprinkling in ash dykes.
- xii. The details of the Medical Check Up Camps organized by PTPP in the nearby villages and the outcome of the same w.r.t diseases identified during medical check-up.

The details w.r.t (i) to (xi) were provided by Panipat Thermal Power Plant on August 5, 2021 and the details w.r.t. (xii) were provided by the PTPS on August 10, 2021.

2.1. Progress Report of the Joint Committee:

2.1.1. Environmental Compensation on account of non-utilization of 100% ash for the years 2018 (2018-19) and 2019 (2019-20).

The Joint Committee obtained and examined the ash generation & utilization data from Thermal Power Plant, Panipat, for the financial years 2018-19, 2019-20 and 2020-21, to compute the Environmental Compensation (EC) for non-utilization of 100% ash for years 2018 (2018-19) and 2019 (2019-20).

The following formulae were used to compute the environmental compensation as revised and approved by Hon'ble NGT vide order dated 27/1/2020 (Uploaded on 12/2/2020) in the matter of O.A. No. 117/2014, Shantanu Sharma Vs. UOI:

$$EC = PI \times R \times X \times F \times LF = \text{Rs. } 30000 \text{ per day } (80 \times 250 \times 1.5) \times N \times LF$$

EC= Environmental compensation/penalty (Rs)

PI = Pollution Index of industrial sector (80 for red category of industries)

R = Rs in per day (Rs 250)

N = Number of days of violations.

F = Scale of operation of industrial sector, small 0.5, medium 1.0 and large 1.5

LF= Location factor, 1.5 for all situations as the principal contributor to environmental degradation in area is TPP.

Therefore, for 330 days per year, the said figure would come to Rs. 9900000 or say Rs. 1 crore per annum.

In addition to above, the EC may be imposed on the basis of compliance of Fly Ash Notification after 31.12.2017 as below:

File-30/11/21

EC for 2018 & 2019:

EC = Rs. 1 crore / year x C x P x LF

C : Capacity factor 1 for 350 MW and MW/ 350 for other capacity instead of taking 500 MW as a base.

P : Non-compliance during the year i.e. (100-% utilization during the year/ 100)

LF = Location factor, 1.5 for all situations as the principal contributor to environmental degradation in area is TPP.

The environmental compensation as computed by using the above formulae for the Panipat Thermal Power Plant, by the Joint Committee, is as follows:

S. No.	Financial Year	Power Generation (MU)	Total Ash generation, MT	Total Ash Utilized, MT	% Ash Utilization	Environmental Compensation (EC), Rs.
1	2018-19	3378.90	824442	1238214	150.18	Nil
2	2019-20	1972.79	494595	1191254	240.85	Nil

Note: 1. The ash in excess of generation is taken from Ash Dykes (Legacy ash)
2. The ash utilization in 2020-21 has been 999,29% of annual generation

2.1.2. Assessment of the Damage caused to environment and public health.

The available data obtained from PTPS, was examined against the baseline data of EIA report of the year 2001, to assess the damage caused to the environment and public health. It was observed that:

No ambient air quality monitoring station (CAAQMS or manual station) is available in the nearby villages in the vicinity of PTPP and no data w.r.t. PM₁₀ and PM_{2.5} of the ambient air environment is available with HSPCB. The data provided by PTPP is showing PM₁₀ and PM_{2.5} concentration on the much lower side in comparison to base line data and hence was not considered as relevant and representative data, by the Joint Committee.

Being monsoon season, Joint Committee could not collect the data of PM₁₀ and PM_{2.5} during the inspection and decided to generate and consider the postmonsoon period data, for assessment of the damage. The HSPCB Regional Office was requested by the Joint Committee to generate PM₁₀ and PM_{2.5} data during management/handling/lifting of Ash from the ash dykes, for the post monsoon period, for comparison with the base line data available in the EIA report of PTPP for the year 2001.

It was informed by PTPP that the bore-wells have been installed by the agencies involved in lifting of the ash from as dykes only two months back and hence no data w.r.t. analysis of ground water is available.

As per information provided, PTPP has organized 09 medical Check-up Camps in the nearby villages. PTPP has been asked by the Joint Committee to provide the outcome of the Medical Check-up Camps.

Signature
20/11/21

The joint Committee could not assess the damage caused to the environment and public health due to non-availability of adequate data. The current data w.r.t. PM₁₀ and PM_{2.5} during lifting of ash from the ash dykes and ground water analysis is required for the post monsoon period (Sept. to Nov., 2021) for assessing the damage caused to the environment by PTPP, in nearby villages.

The Joint Committee also requested HSPCB to issue letter to PTPP to engage an institute of repute such as NEERI, National Institute of Occupational Health, Ahmadabad, IIT or such other institutions, for assessment of damage caused to the Environment, Agriculture, ground water and public health, so that assessment of damage in monetary terms could be finalized by the Joint Committee. The Directions in this regard have been issued by HSPCB to Panipat Thermal Power Plant vide letter No. HSPCB/PR/2020/2320 dated 18/8/2021 (Copy attached as **Annexure-2**).

In response to the above letter of HSPCB, Panipat Thermal Power plant obtained the offer of CSIR-NEERI for conducting the Assessment of Damage on the surrounding Environment (Air, Agriculture, Ground Water and Public Health) and Suggestions on Mitigation Measures. **As per offer submitted by CSIR-NEERI, the time required for conducting damage assessment was indicated as 12 months involving cost of Rs. 72 Lacs plus GST** (Copy attached as **Annexure-3**). Panipat Thermal Power Plant vide email dated October 6, 2021 requesting the Joint Committee to examine the proposal of CSIR-NEERI (**Annexure-4**).

The Joint Committee examined the proposal of CSIR-NEERI and observed that the **time-line indicated for carrying out damage assessment was too long to comply with the directions of Hon'ble National Green Tribunal within the time line granted to the Joint Committee in this matter**. In view of this, it was decided by the Joint Committee, to carry out the assessment of damage in two stages:

Stage 1: Qualitative Assessment of the damage as per following approach:

- **Site visit and interaction** with the local farmers to finalize the study area.
- **Ambient Air quality monitoring** in the study area, for the parameters relevant to thermal power plant ash against the control sample, to establish the impact on the air quality.
- **Ground water sampling** from various bore-wells up-stream and down-stream of the Panipat Thermal Power Plant Ash Dyke. The water quality parameters alongwith other parameters relevant to thermal power plant ash to be analysed in EPA/NABL approved Laboratory.
- **Sampling of agriculture Soil** of the study area to determine the accumulation of contaminants in the soil over a period of time, by irrigation with contaminated water and deposition of ash over a period of time.
- **Sampling of agriculture crops and the produce (grains)**, to estimate the bio-magnification of contaminants in plant (fodder) and produce (seeds).
- **Calculation of Transfer Factor (TF)**, for determining the bio-accumulation of metals/contaminants in plants from soil and **Health Risk Index (HRI)** by considering daily intake and reference oral dose.
- **Damage to Public Health**, by obtaining data of cases reported w.r.t respiratory and other diseases/illness related to thermal power plant ash, from the nearby health centers followed by calculation of the damage to public health in monetary terms by using the following formula: $\text{DamageH (Rs)} = \text{No. of cases Reported (X)} \times \text{COI Affected area.}$

By 30/11/21

Stage 2: Quantitative Damage Assessment by the methodology/Proposal as obtained by Panipat Thermal Power Plant from CSIR-NEERI along with preparation of short term and long term remediation plan.

The progress made by the Joint Committee w.r.t Assessment of damage is as follows:

- The interaction with the farmers of nearby village has been completed and the study area has been finalized.
- Sampling of ambient air from 05 locations of the study area has been done and the analysis is under progress.
- Sampling of ground water from 07 locations in the study area has been done and the analysis is under progress.
- Sampling of Agriculture soil from five locations of the study area has been done and the analysis is under progress.
- The sampling of agriculture crops and produce from the five locations of the study area has been done and the analysis is under progress.
- The data of public health has been requested from the health centers of nearby five village located in the study area.

The analysis of results of results of the various samples collected by the Joint Committee and the health data is expected from the Shri Ram Institute of Industrial Research, Delhi and Medical Department respectively, by December 10, 2021. The Joint Committee will need 15 days' time for evaluation of the data, preparation of Qualitative damage Assessment Report for recommending further course of action regarding quantitative damage assessment and remedial action plan.

3.0. Submission:

The above progress report is being submitted for the consideration of Hon'ble National Green Tribunal.

The report of the Joint Committee (**Section 2.1.1**) w.r.t. Environmental Compensation on account of non-utilization of 100% ash for the years 2018 (2018-19) and 2019 (2019-20), may kindly be considered by the Hon'ble National Green Tribunal.

In view of the submissions made in the Section 2.1.2 and the quantum of work involved in the assessment of damage caused to Environment, Public Health, ground water, soil and crops, the extension of time-line up to 31st December 2021 is needed for submission of report w.r.t Qualitative Assessment of Damage, to recommend further course of action regarding quantitative damage assessment and remedial action plans.

Kamaljit Singh
Digitally signed by
Kamaljit Singh
Date: 2021.11.30
16:41:14 +05'30'
Er. Kamaljit Singh
HSPCB, RO, Panipat
(On behalf of HSPCB)


Dr. Narender Sharma
CPCB, RD, Chandigarh

Dated: November 30, 2021

Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 581/2019

Residents of Gram Panchayat Jatal, District Sonipat

Applicant

Versus

State of Haryana

Respondent

Date of hearing: 04.11.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Respondent: Mr. Rahul Khurana, Advocate for HSPCB
Mr. Raj Kumar, Advocate for CPCB

ORDER

In view of separate order passed today in O.A. No. 117/2014, Shantanu Sharma v. UOI, further action may be taken with regard to the Thermal Power Plant, Panipat on same pattern by a joint Committee of CPCB and the Haryana State Pollution Control Board. The CPCB will be the nodal agency for coordination and compliance.

A status report may be filed before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List again on 19.05.2021.

A copy of this order be sent to the CPCB and the HSPCB by e-mail for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. S.S. Garbyal, EM

Dr. Nagin Nanda, EM

November 04, 2020
Original Application No. 581/2019
SN



HARYANA STATE POLLUTION CONTROL BOARD

SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. - (0180) 2672037, Telefax - 2664951, E-mail: hspcbropr@gmail.com

No. HSPCB/PR/2020/ 2320

Dated : 18/08/2021

To

The Chief Engineer,
Panipat Thermal Power Station, Panipat.

Sub: O.A. No.581/2019 titled as Residents of Gram Panchayat Jatal, District Panipat Versus State of Haryana before Hon'ble National Green Tribunal, New Delhi.

Kindly refer to the subject noted above, O.A. No.581/2019 titled as Residents of Gram Panchayat Jatal, District Panipat Versus State of Haryana is pending before by the Hon'ble National Green Tribunal, New Delhi and Hon'ble tribunal has passed the following orders on dated 04/11/2020 . imperative part of the order is as mentioned below:

"In view of separate order passed today in O.A. No.117/2014, Shantanu Sharma v. UOI, further action may be taken with regard to the Thermal Power Plant, Panipat on same pattern by a joint committee of CPCB and the Haryana State Pollution Control Board. The CPCB will be the nodal agency for coordination and compliance.

In compliance of the above said order of Hon'ble Tribunal, Joint committee of CPCB and HSPCB has visited the site of disposal of fly ash generated from Panipat Thermal Power Plant on 05.08.2021. After detailed deliberation and observations, Committee has requested undersigned to direct Panipat Thermal Power Plant to engage an institute of repute such as NEERI, National Institute of Occupational Health, Ahmedabad, IIT or such other institutions, for assessment of damage caused to Environment, Agriculture, Ground Water and public Health on the similar pattern as recommended by the Joint committee in O.A. No.117/2014, Shantanu Sharma v. UOI for other thermal power plants.

In the above, you are hereby directed to engage an institute of repute such as NEERI, National Institute of Occupational Health, Ahmadabad, IIT or such other institutions, for assessment of damage caused to Environment, Agriculture, Ground Water and public Health by the Panipat Thermal Power Plant and submit report within 15 days so that same can be sent to the joint committee constituted by the Hon'ble NGT in the said matter.

Regional Officer
HSPCB, Panipat

Endst.No.HSPCB/PR/2020/

Dated

A copy of the above is forwarded to the followings for information and further necessary action, please:

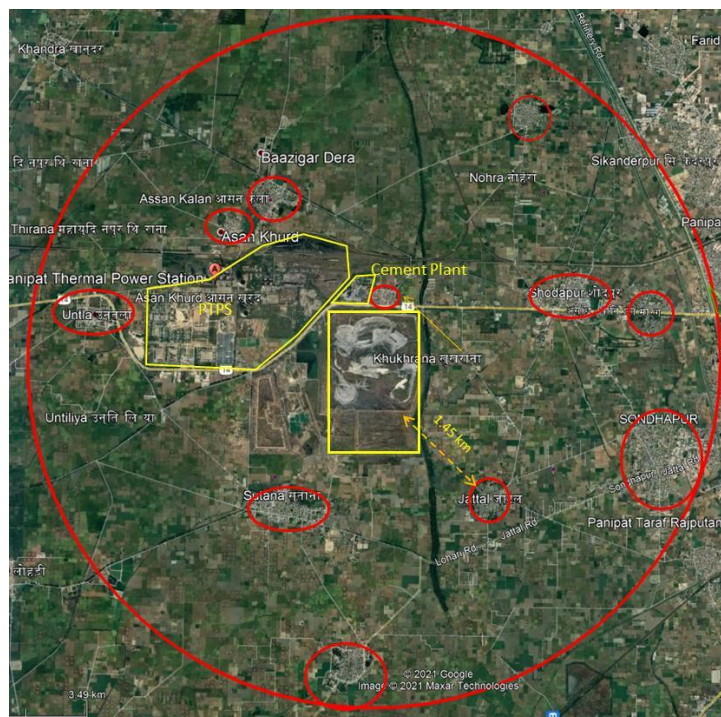
1. Dr. Narender Sharma, Additional Director, CPCB, Regional Office, Chandigarh.
2. Senior Environmental Engineer (Coord.Cell) (HQ), HSPCB, Panchkula.

Regional Officer
HSPCB, Panipat

Project Proposal

Damage Assessment due to PTPS Ash Dyke Pond on the surrounding Environment (Air, Agriculture, Ground Water and Public Health) and Suggestions on Mitigation Measures

(in context to the Hon'ble NGT Case O.A. 581/519)



Submitted to
Panipat Thermal Power Station, Panipat



CSIR-National Environmental Engineering Research Institute (NEERI),
Delhi Zonal Centre, Naraina, New Delhi – 110028

September 27, 2021

Damage Assessment due to PTPS Ash Dyke Pond on the surrounding Environment (Air, Agriculture, Ground Water and Public Health) and Suggestions on Mitigation Measures

1.0 Background

Air pollution problem becomes complex due to multiplicity and complexity of air polluting sources. The revolution in industrial sectors leads to consumption of fossil energy and release of pollutants in the atmosphere. Air pollution from coal based thermal power plant is well known problem throughout the country including fugitive dust emission from transport of raw material and bottom ash, natural erosion from ash from ash dyke pond. The present proposal is focused on the assessment of damage caused by Panipat Thermal Power Station's Ash Dyke Pond on the surrounding environment including Air, Agriculture, Ground Water and Public Health). Pond ash is being lifted for utilization by NHAI and Cement plants and is being transported through trucks. This activity has further added to the air pollution problem in the area.

Residents of Gram Panchayat Jatal, a village located in south east direction of PTPS ash dyke (at ~1.5 km) filed a case with the Hon'ble NGT (NGT Order: Original Application No. 581 of 2019). It is against the unscientific disposal of the fly ash by Thermal Power Plant at Panipat, Haryana which is adversely affecting the inhabitants of village Jatal, District Panipat. The complaint states that 30-40 people have died due to cancer, 70% people are suffering from Asthma, 90% people have suffered eye diseases, 70%-80% people are suffering from skin diseases, even the animals are affected by way of several diseases.

The NGT directed the HSPCB to take appropriate action in accordance with law and furnish a factual and action taken report to the Tribunal. In response to this, HSPCB submitted the report on 29.11.19 which is summarized as the ash dykes are covered and water sprinkling was being done. There was no health issue in the area. In later hearing, referring another case (O.A. No. 117/2014, Shantanu Sharma v. UOI,) NGT suggested that further action may be taken with regard to the Thermal Power Plant, Panipat on same pattern by a joint Committee of CPCB and the Haryana State Pollution Control Board. In continuation of that committee has visited the study area and suggested to conduct a study to assess the damage caused on the environment including Air, ground water, agriculture and public health due to disposal of power plant ash (HSPCB/PR/2020/2320) dt 18.08.2021).

In response to this, Panipat Thermal Power Station (PTPS) has requested CSIR-NEERI Delhi Zonal Centre to submit the proposal on the pre-defined scope of work as per committee suggestions. In view of above, CSIR-NEERI Team visited the study area including ash dyke, plant area, observed road conditions and discussed the problem with officials of PTPS and the residents of Jatal Village on September 17, 2021. Considering their views, inspection of the study area and committee's suggestions, the following scope of work and objectives have been formulated to resolve the issue.

	
Ash Dyke Pond Area	Road Condition near Ash Dyke
	
Re-suspension of dust near Cement Plant	Discussions with Residents of Jatal Village

**Plate 1: Photographs taken during Field visit by NEERI Team
(September 17, 2021)**

2.0 Objectives, Study Domain and Scope of Work

2.1 Objectives

- Assessment of damage caused to ambient air environment
- Assessment of damage caused to agriculture
- Assessment of damage caused to ground water
- Assessment of damage caused to public health
- Suggestions for short-term and long-term mitigation measures to improve the situation/resolve the issue.

2.2 Study Domain

Fig. 1 shows the study area covering ash dyke pond as Centre and 5 km radius surrounding areas where cement plant, Thermal power plant and villages are marked. Further, **Fig. 2** shows the close view of ash dyke pond and its distance from Jatal village. **Fig.3** shows the monitoring locations on the study area map.

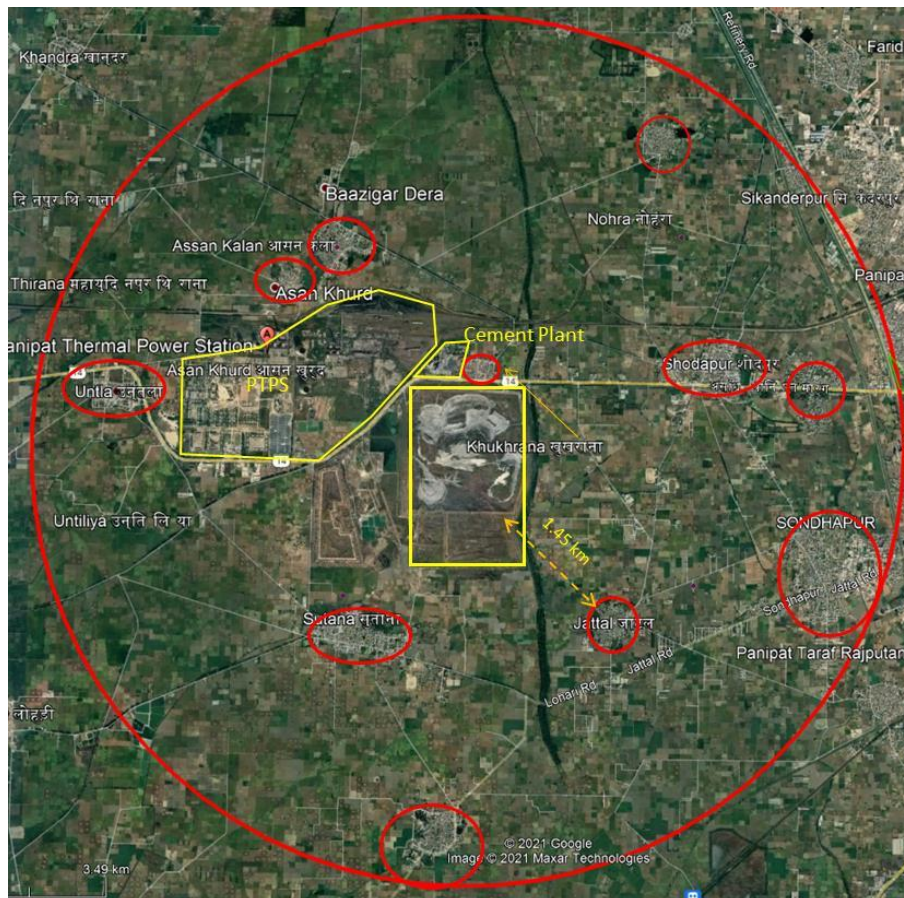


Fig. 1: Study Area around 5 km radius from Ash Dyke Pond, PTPS



Fig. 2: Close view of Ash Dyke Pond and its distance from Jattal Village

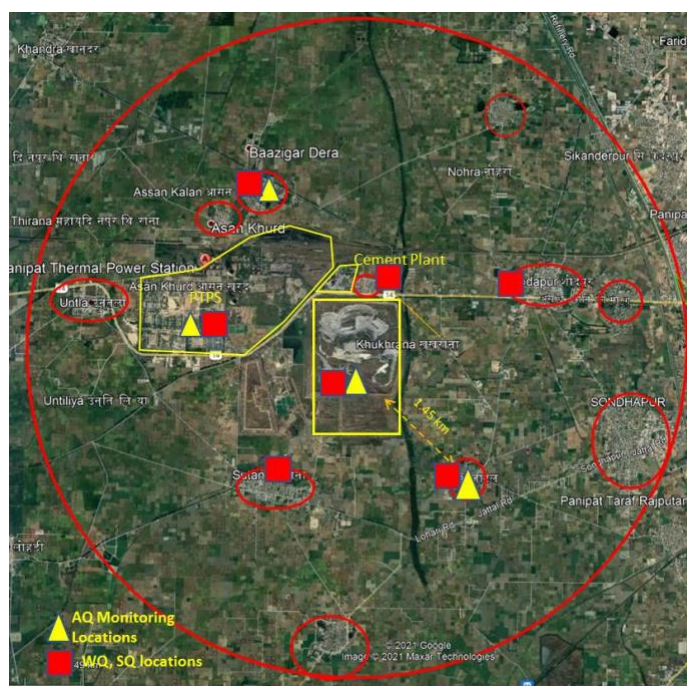
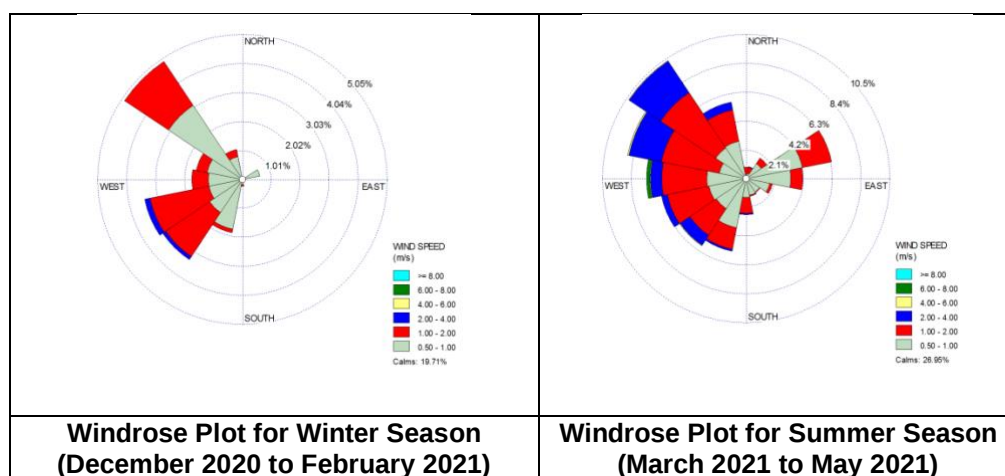


Fig. 3: Study area with proposed Monitoring Locations of Air, Water, Soil/Crop

2.3 Detailed Scope of Work

2.3.1 Meteorological Profile of the Panipat Region

The site-specific meteorological parameter will be monitored at the Ash Dyke Pond to study the wind pattern of the study area. Preliminary meteorology in form of wind speed and wind direction are evaluated through secondary data from CAAQMS, located at Sector 18, Panipat city which is approx. 9 Km from the ash dyke in Northeast direction. The wind patterns indicate the dominant wind blows from Northwest side in both season with second dominant from southwest and west side. The local urban structure around station may impact the wind direction. These are only considered for selection of monitoring locations of ambient air monitoring in the study region.



2.3.2 Air Quality Monitoring

- Particulate matter monitoring at selected sites in the study areas considering upwind and down wide side of the ash dyke. The PM_{10} and $PM_{2.5}$ concentration will be monitored on day and night hour's basis. The monitoring will be done in villages including Jatal village. The monitoring will be done at 3-4 four locations for a period of 4-5 days.
- The chemical characterization of collected particulate matter will be done to quantify the metal concentration in the ambient air sample.
- Collection of surface meteorological data during the sampling period.

2.3.2 Ground Water Monitoring

- Water samples will be collected from the area near ash dyke pond, and also from the surrounding villages. About 8-10 water samples shall be collected depending upon their significance.
- Apart from physico-chemical and biological parameters, metal analysis will also be done in the collected ground water samples.

2.3.3 Metal Analysis in Soil/Crop Samples

- 5-6 Representative samples of soils shall be collected from the agricultural fields along with the crop/plant samples, and metal content linked with power plant ash shall be analysed.

2.3.4 Data Collection on Public Health

- Secondary data will be collected from the hospital in the study area/nearby Health care centres/ hospitals. The major cancer related hospitals will be visited in the Panipat city to check the hospital admissions for the cancer patients coming from study area. The public perception about the issue will also be assessed through pre-defined questionnaire to get the view of other villages in the study area.

2.3.5 Primary data Collection from Road dust re-suspension

- Truck movement route will be studied and mapped on the study area
- Traffic counting will be done at major road during the monitoring period to assess the impact of traffic movement in the study area
- Silt content on the major road will be assessed to quantify the re-suspension of road dust, which further contribute to air pollution.

Note: The sampling locations shall be finalized in consultation with affected villagers/ farmers and PTPS.

The data collected by other industries in the region on air, water and soil quality and meteorology shall be taken into consideration/analysis (if made available by PTPS).

2.3.6 Damage Assessment

The monitoring data as mentioned in detailed scope of work will be further analyzed statistically to quantify the damage in respective environment such as Air, ground water, agriculture and public health. The damage will be assessed by comparing monitored values with standard values and calculate the exceedance factor. The air quality modeling will be carried out to see the impact of emission from ash dyke pond and traffic movement in the study area. Other sources will also be considered if found during the study.

2.2.7 Suggestion on Mitigation Measures and Its Implementation

Based on the magnitude of damage occurred immediate, short term and long-term mitigation measures shall be suggested to address the problem caused due to ash pond/ ash dyke, and cost of its restoration shall be worked out.

PTPS shall be expected to adopt the mitigation measures in time bound manner, and effectiveness of implementation of mitigation measures shall be further assessed to resolve the issue.

2.2.8 Field Data Collection (during Winter & Summer)

Looking into the complexity of the problem/issue with to change in seasons, i.e. different meteorological conditions, cropping pattern and level of ash handling activities and other activities in the region, it is necessary to capture the real information/ representative primary data during the Winter (December – February) and Summer (April-May) months.

3.0 Inputs required from PTPS

- Identify a nodal person from PTPS to coordinate with the NEERI study team and provide relevant information related to study
- Relevant data, maps/ reports etc.
- Past data on environmental compliance reports and EIA report of the PTPS
- Details of Industries located in the study area, and their EC Compliance data for past one year.
- For smooth conduct of study, arrange for lodging & boarding facility for the study team and local transport during the study period.

4.0 Timeline and Deliverables

Study Duration: 12 months (after receipt of work order with 1st installment)

Interim report based on one season data analysis will be submitted within 6 months and

Final Study Report in 12 months.

5.0 Budget Estimate

Total Study Cost: **Rs. 72.0 Lakhs** plus GST (as applicable)

Schedule of Payment

- First installment: 70% of the Total project cost along with work order to initiate the study
- Second & final installment: 30% of the project cost on submission of final report.

GST shall be payable with each of the instalments.

Bank Details

All the payments to be made through RTGS, the details are given in the below table:

Name of the Account holder	DIRECTOR NEERI, NAGPUR
Bank Account No.	30266513766
Account type	Saving Bank Account
Bank Name	STATE BANK OF INDIA
Branch	NEERI Branch
11 digit IFS Code	SBIN0004224
11 digit NEFT Code	SBIN0004224
Tax Registration Numbers	
Income Tax PAN*	AAATC2716R
GST No.	27AAATC 27162ZE
Service Tax Category	Scientific & Technical Consultancy Services

6.0 Contact

Dr. S.K. Goyal Chief Scientist & Head Email: sk_goyal@neeri.res.in Mob: 09423400470	Dr. Sunil Gulia Sr. Scientist Email: s_gulia@neeri.res.in Mob: 08447505460
CSIR-NEERI Delhi Zonal Centre A 93-94, Naraina Industrial Area, Phase I, New Delhi 110028	

----- Forwarded Message -----

From: "JIT SINGH" <xencmdp2.ptps@hpgcl.org.in>
To: "Narender Sharma" <narendersharm.cpcb@gov.in>
Cc: hspcbropr@gmail.com, "S K mittal" <secivil.ptps@hpgcl.org.in>
Sent: Wednesday, October 6, 2021 12:19:31 PM
Subject: Re: OA no. 581/2019 titled as Residents of Gram Panchayat Jatal, District Panipat Versus State of Haryana before Hon'ble NGT, New Delhi

Respected Sir,

Please refer to the trailing mails, as directed vide HSPCB letter no. HSPCB/PR/2020/2320 dated 18.08.2021 the matter was pursued with the institutions mentioned by you. An offer has been received from NEERI, New Delhi for carrying out the assessment of damage caused to Environment, Agriculture, Ground Water and public health. It is requested to kindly examine the offer of NEERI, New Delhi, so that further action can be taken by PTPS in the matter.

Thanks & Regards

Jit singh

Executive Engineer/CMDP-II

Panipat Thermal Power Station, HPGCL

(A Govt. of Haryana Undertaking)

Panipat, Haryana, 132105 India

M: +91822023777.

----- Original Message -----

From: "Narender Sharma" <narendersharm.cpcb@gov.in>
To: "JIT SINGH" <xencmdp2.ptps@hpgcl.org.in>
Cc: hspcbropr@gmail.com, "S K mittal" <secivil.ptps@hpgcl.org.in>
Sent: Friday, September 10, 2021 5:27:02 PM
Subject: Re: OA no. 581/2019 titled as Residents of Gram Panchayat Jatal, District Panipat Versus State of Haryana before Hon'ble NGT, New Delhi

The scope is clearly defined in the letter issued by HSPCB. Reproducing below for reference:

- i) Assessment of damage caused to ambient air environment
- ii) Assessment of damage caused to agriculture
- iii) Assessment of damage caused to ground water.
- iv) Assessment of damage caused to public health.

Thanks.

Narender

----- Original Message -----

From: JIT SINGH <xencmdp2.ptps@hpgcl.org.in>
To: Narender Sharma <narendersharm.cpcb@gov.in>
Cc: hspcbropr@gmail.com, S K mittal <secivil.ptps@hpgcl.org.in>
Sent: Fri, 10 Sep 2021 16:36:04 +0530 (IST)
Subject: Re: OA no. 581/2019 titled as Residents of Gram Panchayat Jatal, District Panipat Versus State of Haryana before Hon'ble NGT, New Delhi

Gentle Reminder

Respected Sir,

Please refer to the trailing mail, you are again requested to kindly provide us the scope of work or a copy of any other similar assessment for reference.

Thanks & Regards

Jit singh

Executive Engineer/CMDP-II

Panipat Thermal Power Station, HPGCL

(A Govt. of Haryana Undertaking)

Panipat, Haryana, 132105 India

M: +91822023777.

From: "JIT SINGH" <xencmdp2.ptps@hpgcl.org.in>

To: "Narender Sharma" <narendersharma.cpcb@gov.in>

Cc: "hspcbropr" <hspcbropr@gmail.com>, "S K mittal" <secivil.ptps@hpgcl.org.in>

Sent: Friday, September 3, 2021 5:39:24 PM

Subject: OA no. 581/2019 titled as Residents of Gram Panchayat Jatal, District Panipat Versus State of Haryana before Hon'ble NGT, New Delhi

Respected Sir,

Please refer to HSPCB letter no. HSPCB/PR/2020/2320 dated 18.08.2021 on the subject cited matter. You have directed us to engage an institute of repute such as NEERI, National Institute Of Occupational Health, Ahmedabad, IIT or such other institutions for assessment of damage caused to Environment, Agriculture, Ground Water and public health and submit the report within 15 days.

It is submitted that PTPS pursued this matter with the institutions mentioned by you. IIT Roorke has asked to define the scope of study as 'Environment' is a broad term. So, you are requested to provide us the scope of work or a copy of any other similar assessment for reference. NEERI has scheduled a meeting on 06.09.2021 for discussion on scope of work

Further, the case for carrying out this assessment needs to be finalized through e-NIT process which needs 1-2 months time. Time required to carry out this assessment will be 3-4 months. So, the total time required to submit the report is 4-6 months.

Thanks & Regards

Jit singh

Executive Engineer/CMDP-II

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